

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई।  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'C' BENCH: CHENNAI**

श्री एबी टी. वर्की, न्यायिक सदस्य एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष  
**BEFORE SHRI ABY T VARKEY, JUDICIAL MEMBER AND**  
**SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**  
आयकर अपील सं./ITA No.208/Chny/2024  
निर्धारण वर्ष /Assessment Years: -

**Bharath Matha Educational Trust,**  
**14-1-65 Surandai, Anna Nagar V.K.**  
**Pudur Taluk, Tirunelveli,**  
**Tamil Nadu-627859.**  
**[PAN: AACTB5986C]**

**Commissioner of Income Tax**  
**(Exemptions),**  
**Chennai.**

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by

: Shri Sridhar, Advocate

प्रत्यर्थी की ओर से /Respondent by

: Shri Clement Ramesh Kumar, CIT

सुनवाई की तारीख/Date of Hearing

: 04.07.2024

घोषणा की तारीख /Date of Pronouncement

: 10.07.2024

**आदेश / O R D E R**

**PER AMITABH SHUKLA, A.M :**

This appeal is filed against the order bearing DIN & Order No.ITBA/EXM/F/EXM45/2022-23/1050404670(1) dated 04.03.2023 of the Learned CIT(E), Chennai-3. Through the aforesaid appeal the assessee has challenged order under FORM No.10AD dated 04.03.2023 passed by CIT( E ), Chennai-3.

2.0 At the outset the Ld.AR submitted that it has received a registration u/s 12A for five assessment years from the PCIT (E) and that

:- 2 -:

the present appeal becomes infructuous and may be permitted to be withdrawn. Accordingly, the appeal is dismissed as withdrawn.

3.0 In the result the appeal is dismissed as withdrawn.

*Order pronounced on 10th July, 2024 at Chennai.*

**Sd/-**

**(एबी टी. वर्की)**

**(ABY T VARKEY)**

**न्यायिक सदस्य / Judicial Member**

चेन्नई/Chennai, दिनांक/Dated: 10<sup>th</sup> July, 2024.

KB/-

**Sd/-**

**(अमिताभ शुक्ला)**

**(AMITABH SHUKLA)**

**लेखा सदस्य /Accountant Member**

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT - Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF